

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 620/(MAH)/2017  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

NAME OF THE PARTIES: Transport Corporation of India Ltd.  
V/s  
Cable Corporation of India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

**TCP 620/I & BP/NCLT/MB/MAH/2017**

On the consent terms filed by the Operational Creditor and Corporate Debtor, this Bench, by taking consent terms into consideration, this Petition is hereby dismissed as withdrawn.

**Sd/-**

**V. NALLASENAPATHY**  
MEMBER (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
MEMBER (Judicial)